GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No.41/2021 -Customs (ADD)
New Delhi, the 31st July, 2021

G.S.R.--(E). -Whereas, the designated authority vide initiation notification No. 7/47/2020-DGTR, dated the 12th February, 2021, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 12th February, 2021, has initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of ‘Polytetrafluoroethylene’ (hereinafter referred to as the subject goods), originating in or exported from Russia (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 23/2016-Customs (ADD), dated the 6th June, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 574(E), dated the 6th June, 2016, and had requested for extension of the said anti-dumping duty in terms of sub-section (5) of section 9A of the Customs Tariff Act.

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject country, up to and inclusive of the 31st October, 2021, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 32/2021-Customs (ADD), dated the 3rd June, 2021, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 388 (E), dated the 3rd June, 2021;

And whereas, the designated authority has requested for further extension of the anti-dumping duty on the subject goods originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the said rules, the Central Government hereby makes the following further amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 23/2016-Customs (ADD), dated the 6th June, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 574(E), dated the 6th June, 2016, namely:-
In the said notification, in paragraph 3, for the figures, letters and word “31st October, 2021”, the figures, letters and word “30th November, 2021” shall be substituted.

[F. No. CBIC-190354/17/2021-TO(TRU-I)-CBEC]

(Gaurav Singh)
Deputy Secretary to the Government of India

**Note:** The principal notification No. 23/2016-Customs (ADD), dated the 6th June, 2016 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 574(E), dated the 6th June, 2016 and was last amended *vide* notification No. 32/2021-Customs (ADD), dated the 3rd June, 2021, published *vide* number G.S.R. 388(E), dated the 3rd June, 2021.